

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21598 of 2018

[Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-165-2018-19 dated 18/06/2018 passed by the Commissioner of Central Tax, Belgaum (Appeals)]

Ravindranath

Veerabhadra Nilaya, Saroj Nagar, Virupur
Road, Anegondir Road
Gangavathi – 583 227
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Belagavi Commissionerate**

No. 71, Club Road
Belgavi – 590 001
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 1st floor (Above Corp. Bank)
26th Main, 4th T Block, Jayanagar,
Bangalore – 560 041
Karnataka

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20329 / 2021

Date of Hearing: 21/06/2021

Date of Decision: 21/06/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **21/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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